

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.324/MP/2018

Subject : Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005

Petition No. 325/MP/2018

Subject : Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005

Petitioner : Udupi Power Corporation Ltd

Respondents : Power Company of Karnataka Ltd. & ors.

Date of hearing : **14.2.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Aparajita Upadhyay, Advocate, UPCL
Ms. Mahima Sinha, Advocate, PCKL
Ms. Pallavi Sengupta, Advocate, BESCO

Record of Proceedings

These Petitions were taken up for hearing today.

2. Learned proxy counsel for the Petitioner, UPCL prayed for adjournment of the hearing due to non-availability of the arguing counsel. This was not objected to by the counsels for the Respondents.

3. With regard to Petition No. 325/MP/2018, the learned counsel appearing for Respondent, BESCO prayed for grant of time to file its reply. The Commission accepted the prayer and adjourned the hearing. The Commission also directed BESCO to file its reply on or before **4.3.2019**, with advance copy to the Petitioner, who may file its rejoinder on or before **11.3.2019**.

4. Matter shall be listed in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

